

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO. 2530  
TO BE ANSWERED ON 01<sup>st</sup> August, 2022**

**Teachers Hired under CSS Rules**

2530. SHRI GURJEET SINGH AUJLA:

Will the Minister of EDUCATION be pleased to state:

- (a) the details of teachers or staff hired under Central Secretariat Services (CSS) Rules such as Samagra Shiksha Abhiyan(SSA) for a specific period of time; and
- (b) the teachers or staff hired under CSS schemes who were given re-employment by State or Central Governments?

**A N S W E R**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(SMT. ANNPURNA DEVI)**

(a) to (b): Education is a subject in the Concurrent List of the Constitution and a majority of Schools fall under the functional domain of respective State/Union Territory Governments. Under the Centrally Sponsored Scheme of Samagra Shiksha, financial assistance is provided to States and UTs in order to maintain adequate Pupil-Teacher Ratio (PTR) as prescribed by RTE Act, 2009 norms.

As per the framework of Samagra Shiksha, there is no separate cadre of teachers sanctioned by the Centre and all teachers (including recruitment and service conditions) are ultimately the responsibility of respective State/Union Territory Governments. Accordingly, the data of teachers hired under CSS schemes who are re-employed is also maintained by the respective State/UT Governments.

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